

ITEM NO.26

COURT NO.14

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No.31523/2017

(Arising out of impugned final judgment and order dated 04-03-2016 in WC No. 64718/2008 passed by the High Court Of Judicature At Allahabad)

NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY & ANR. Petitioner(s)

VERSUS

VEER SINGH & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.108340/2017-CONDONATION OF DELAY IN FILING and IA No.108344/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.108342/2017-EXEMPTION FROM FILING O.T. and IA No.30625/2018-INTERVENTION/IMPLEADMENT and IA No.30627/2018-EXEMPTION FROM FILING O.T.

IA No. 108340/2017 - CONDONATION OF DELAY IN FILING

IA No. 108344/2017 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 108342/2017 - EXEMPTION FROM FILING O.T.

IA No. 30627/2018 - EXEMPTION FROM FILING O.T.

IA No. 30625/2018 - INTERVENTION/IMPLEADMENT)

Date : 10-01-2020 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE SANJIV KHANNA

For Petitioner(s) Mr. Rachit Mittal, Adv.
Ms. Tanvi Aggarwal, Adv.
Mr. Sudhir Naagar, AOR

For Respondent(s) Mr. Vishwajit Singh, Adv.
Mr. Pankaj Singh, Adv.
Mr. Vignesh Singh, Adv.
Mr. Sushmit Chauhan, Adv.
Ms. Veera Kaul Singh, AOR
Ms. Vijaya Singh, Adv.

Mr. S.R. Singh, Sr. Adv.
Ms. Shweta Yadav, Adv.
Ms. Sunita Pandit, Adv.
Mr. Krishna Kumar Yadav, Adv.
For Mr. Ankur Yadav, AOR

UPON hearing the counsel the Court made the following
O R D E R

As requested, list the matter after four weeks on a non-miscellaneous day.

(RACHNA)
SENIOR PERSONAL ASSISTANT

(RAJINDER KAUR)
BRANCH OFFICER